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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/01057/2014
Chandigarh, this the 21st day of December, 2015**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Kamaljot Kaur, aged 35 years, w/o Sh. Gurbachan Singh, H. NO. 613,
MIG Flat, Phase IX, Mohali.

...APPLICANT

BY ADVOCATE: SHRI R.K. SHARMA

VERSUS

1. Union Territory, Chandigarh Administration through Advisor to Administrator.
2. Education Secretary, U.T. Chandigarh Administration, Sector 9, Chandigarh.
3. Director Public Instructions (School), U.T. Chandigarh Administration, Sector 9, Chandigarh.
4. Union of India through Secretary to Govt. of India, Ministry of Human Resource Development, of School Education and Literacy, New Delhi, 124-C, Shastri Bhawan, New Delhi.
5. National Council for Teachers Education, New Delhi through its Secretary, Hans Bhawan, Wing II, 1, Bahadur Shah Zafar Marg, New Delhi-110002.

...RESPONDENTS

BY ADVOCATE: SHRI H.S. SULLAR for respondents 1-4
NONE FOR RESPONDENT NO. 5.

ORDER (Oral)

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HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J):-

1. The learned counsel appearing on behalf of the respondents submitted that the issued involved in the instant O.A. is covered by a decision rendered by this Tribunal in O.A. NO.060/01033/2014 decided

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on 20.10.2015 and, therefore, the O.A. may be disposed of in the same terms.

2. The learned counsel for the applicant does not object to the prayer made by the learned counsel for the respondents.

3. The O.A. stands disposed of in terms of the decision rendered in O.A. No. 060/01033/2014 decided on 20.10.2015.



(SANJEEV KAUSHIK)
MEMBER(J)



(UDAY KUMAR VARMA)
MEMBER(A)

Dated: 21.12.2015

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